IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 311/36   199

T.A. NO: x

DATE OF DECISION ___19.1.93___

Shri C.L. Bhandari _____ Petitioner

_____ Advocate for the Petitioners

Versus

The Chief Personal Officer Respondent
Central Railway, and others.

Shri Ghatpande. _____ Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. M.Y.Priolkar, Member (A)

The Hon'ble Mr. V.D. Deshmukh, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?

2. To be referred to the Reporter or not ?

3. Whethertheir Lordships wish to see the fair copy of the Judgement ?

4. Whether it needs to be circulated to other Benches of the Tribunal ?

(M.Y.PRIOLKAR)
MEMBER(A)

mbm*

CNETRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

Original application No.311/86

Shri C.L. Bhandari   .... Applicant.

       V/s.

The Chief Personnal Officer
Central Railway,Bombay.

The Divisional Railway Manager(P)
Central Railway, Nagpur.   ... Respondents.

CORAM: Hon'ble Shri M.Y. Priolkar, Member(A)
        Hon'ble Shri V.D. Deshmukh, Member(J)

Appearence:

None for the applicant

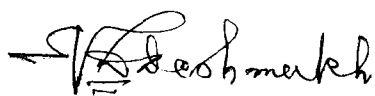Mr. Ghatpande, counsel
for the respondents.

ORAL JUDGEMENT   Dated: 19.1.93

{ Per Shri M.Y.Priolkar, Member (A){

     On 14.7.92 when this case came up for hearing
the learned counsel for the applicant stated that there
was a posibility of the application being withdrawn
after getting instructions from the applicant. The
case was listed for hearing on 12.10.92. On that
date however none was present for either side and the case
has again listed on 19.1.93 i.e. today. Mr. Darda has
brought a letter signed by Shri Chaubey, counsel for the
applicant stating therein that Shri Chaubey does not still
have any instructions and even otherwise also the applicant
is retired from service.

     It appears, therefore, to us that the applicant is
not interested in pursuing this case. This OA is
accordingly dismissed for non-prosecution of the application.

     There shall be no order as to costs.

(V.D.DESHMUKH)   (M.Y.PRIOLKAR)
MEMBER(J)   MEMBER(A)